

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 182 OF 2018 &
IA NO. 418 OF 2019

Dated : 4th April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Ahill Apparel Exports (P) Ltd.

...Appellant(s)

Versus

Karnataka Electricity Regulatory Commission &Ors..

...Respondent(s)

Counsel for the Appellant(s) : Ms. Sonakshi Malhan
Mr. Senthil Jagadeesan

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Ritu Apurva for R-1

Mr. Siddhant Kohli
Mr. Balaji Srinivasan for R-2 & 3

ORDER

(IA No. 418 of 2019 - Delay in filing reply)

We have heard the learned counsel appearing for both the parties.

The Learned counsel appearing for the second Respondent submitted that, there is a delay of 227 days in filing the reply which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the second Respondent, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the first Respondent and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA, being IA No. 418 of 2019, for delay in filing the reply is allowed.

APPEAL NO. 182 OF 2018

The learned senior counsel appearing for the Appellant and the Respondents submitted that the pleadings are complete.

Submissions made by the learned senior counsel appearing for the Appellant and Respondents, as stated supra, are placed on record.

List the matter for hearing on **18.07.2019**

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member